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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 1828 of 1999

New Delhi, this the 24th January, 2001

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

1. Lalit Kumar S/o Shri Ram Balli
R/o 1/65 Krishi Kunj, IARI, Pusa,
New Delhi-12.
2. Ram Prahlad S/o Shri Ram Chander
R/o 52/53 Kirti Nagar, Furniture Block,
New Delhi-15.
3. Vinod Kumar S/o Shri Ram Chander
H.No. 354 Loha Mandi Khotu Kunj,
New Delhi. - APPLICANTS

(By Advocate: Shri S.L. Hans)

Versus

1. Union of India Through Secretary
Indian Council of Agricultural Research,
Krishi Bhavan,
New Delhi-1.
2. Director (Admn.)
IARI Pusa Complex,
New Delhi-12. -RESPONDENTS

(By Advocate: Ms. Anuradha, proxy for Sh.V.K.
Rao, Counsel)

O R D E R (ORAL)

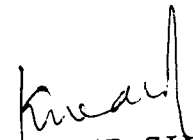
By Hon'ble Mr. Kuldip Singh, Member (Judl)

The applicants submit that in response to the Press Notification issued by the respondents applicant Nos. 1 and 3 applied for re-engagement but applicant No. 2 could not apply in time and he applied subsequently in the year 1996 because even after the Press Notification respondents have been calling erstwhile casual labourers for being re-engaged in preference to outsiders/freshers. However, in response to their applications they have not been called by the respondents for re-engagement as casual labourers.

2. With the consent of both the parties the OA is

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disposed of with a direction to the respondents to consider applicants for re-engagement in their turn after placing them at the bottom of the waiting list, in preference to juniors and outsiders and those with overall lesser length of past service, and subject to availability of work in accordance with rules and instructions on the subject. Thereafter, those who become eligible for temporary status in terms of the Scheme formulated for the purpose and for regularisation may workout their rights in accordance with rules and instructions on the subject. No costs.


(KULDIP SINGH)
MEMBER (JUDL)

/Rakesh

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